

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No. 81/93  
in O. A. 1293/92

Suresh Madhukar Kharche  
Nagpur

Applicant

vs

Union of India through  
Regional Director (WR)  
Staff Selection Commission  
Army & Navy Bldg.  
148 Mahatma Gandhi Road  
Bombay -1 & 2 Ors.

.. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman  
Hon'ble Shri M.Y.Priolkar, Member(A)

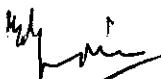
Dated: 12-11-93

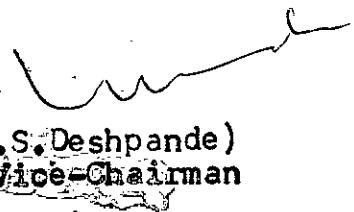
Tribunal's Order  
(Per: Shri M.Y.Priolkar, Member(A))

In our judgement dated 19-7-1993 of which a review is sought by the applicant in O.A. 1293/92, we had held that the applicant did not fall within the age limit prescribed in the notification dated 16-2-1991. According to the review petition, this is an error of fact since under the notification, the age limit is relaxable upto 40 years for departmental candidates and, according to the applicant, he is a departmental candidate.

2. Admittedly, the applicant is an employee of Employees State Insurance Corporation, which is a statutory corporation. No doubt, the age limit is relaxable to departmental candidates but the term "departmental candidates" is defined in para 2 B(ii) of the notification in question (Annexure I) as "Central Government Employees" holding posts in certain pay scales and satisfying certain other conditions. The applicant being an employee of a statutory corporation as distinct from a Central Government Department will not evidently fall within the category of departmental candidates.

3. We do not, therefore, see any error of fact or of law in our judgement dated 19-7-1993 nor any other sufficient reason to warrant a review of that judgement. The review petition is rejected.

  
(M.Y. Priolkar)  
Member(A)

  
(M.S. Deshpande)  
Vice-Chairman